



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 118 of 2004

Applicant(s) Smt. Pitta Appalamma. Respondent(s) 2 Counsel of Railways

Advocate for Applicant(s) Mr. B. P. Yadav. Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 24.11.04

Heard Mr. B.P. Yadav, Ld. Counsel appearing for the applicant and Mr. R.C. Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

Seeking an employment on compassionate ground (for her son) the Applicant Smt. Pitta Appalamma (widow of a prematurely deceased Railway employee) has filed this O.A under Section 19 of the Administrative Tribunal's Act, 1985. It appears that the grievances of the applicant (seeking a compassionate employment in favour of her son) is still pending with (Respondent No.2) and, therefore, without wasting any time this O.A is being disposed of with a direction to the

Notes of the Registry	Orders of the Tribunal
<p>Copy of order off 24/11/09 issued to the Counsel for both sides.</p> <p>W.M.M. S.O.</p>	<p>respondents (specially respondent No.2) to give due consideration to the grievances of the applicant and to pass necessary consequential orders within a period of 120 days from the date of receipt of the copy of this order.</p>
<p>Copy of order off. 24/11/09 a/c of copy issued to all the respondents by D.S.T.</p> <p>W.M.M. S.O.</p>	<p>Send copies of this order, along with copies of the O.A., to the respondents and free copies of this order be handed over to the Ld. Counsel appearing for both the parties.</p> <p>J.</p>
<p>W.M.M. S.O.</p>	<p>Member (Judicial)</p>